

DIVISION BENCH

S-3

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

IA/561(KB)2021
In
C.P. (IB)/267(KB)2020

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06th July, 2021, 10:30
A.M**

Name of the Company	HYTONE MERCHANTS PRIVATE LIMITED Vs. INDRADEV GOODS PRIVATE LIMITED		
Under Section	Sec 60(5)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Appearances (via video conference)

For the RP

Mr. Prantik Garai, Advocate

Mr. Sreejoyee Bose, Advocate

ORDER

Mr. Prantik Garai along with Mr. Sreejoyee Bose, Ld. Counsel for the Resolution Professional present.

IA/561(KB)2021

This is an application filed by the Resolution Professional for exclusion of 45 days from the CIRP period.

Vide order dated 08.01.2021, CIRP was initiated against the Corporate Debtor. 180 days of the CIRP period is completing on 07.07.2021. It is submitted that Resolution Professional was suffering from Covid-19 from 19.04.2021 to 29.04.2021 and was under bed rest till 21.05.2021. A copy of medical documents of the RP is annexed with the application as Annexure P2.

We are satisfied that the CIRP period of 45 days should be excluded. We hereby order exclusion of CIRP period of 45 days. CIRP period of 180 days is now fixed to end on 21.08.2021. IA/561(KB2021 is allowed and disposed of.

List this matter on 21.10.2021 for reporting progress.

(Harish Chander Suri)
Member (Technical)

(Rajasekhar V.K.)
Member (Judicial)